

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 674 of 2020

IN THE MATTER OF:

Gopalpur Ports Ltd.

...Appellant

Versus

Sri Avantika Contractors (I) Ltd.

...Respondent

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Nikhil Jain and Mr. Rajnish Sinha, Advocates.

For Respondent: Mr. Kumar Anurag Singh and Mr. Zain A. Khan, Advocates.

O R D E R
(Through Virtual Mode)

15.12.2020: Reply affidavit filed by the Respondent is taken on record. Rejoinder thereto, if any, may be filed by the Appellant within two weeks. .

Learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by relevant case law, within two weeks.

List the appeal 'for admission (after notice)' on **22nd January, 2021.**

Interim direction to continue.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

am/gc